ITEM NO.102 COURT NO.1 SECTION PIL-W

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Suo Moto Writ (Criminal) No.1/2022

IN RE: FRAMING GUIDELINES REGARDING POTENTIAL MITIGATING CIRCUMSTANCES TO BE CONSIDERED WHILE IMPOSING DEATH

**SENTENCESPetitioner(s)** 

Date: 22-11-2023 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE MANOJ MISRA

Mr. Siddhartha Dave, Sr. Adv. (A.C.)

Mr. K. Parameshwar, Adv.

Ms. Vidhi Thaker, Adv.

For Petitioner(s)

By Courts Motion

Mr. Raju Ramchandran, Sr. Adv.

Ms. Pratiksha Basarkar, Adv.

Mr. Bhavesh Seth, Adv.

Mrs. Shamim Irshad, Adv.

Mr. Mohd. Irshad Hanif, AOR

Mr. Amar Kumar Raizada, Adv.

For Respondent(s) Mr. R. Venkataramani, AG

Mr. Shikhil Suri, Adv.

Mr. Ankur Talwar, Adv.

Ms. Suhashini Sen, Adv.

Ms. Chinmayee Chandra, Adv.

Mr. Siddhant Kohli, Adv.

Ms. Sonali Jain, Adv.

Mr. Abhishek Kumar Pandey, Adv.

Mr. Raman Yadav, Adv.

Mr. Chitvan Singhal, Adv.

Mr. Kartikey Aggarwal, Adv.

Mr. Saurabh Mishra, AAG

Ms. Rukhmini Bobde, Adv.

Mr. Pashupathi Nath Razdan, AOR

Ms. Maitreyee Jagat Joshi, Adv.

Mr. Astik Gupta, Adv.

Mr. Argha Roy, Adv.

Mr. Gaurav Kumar, Adv.

Mr. Gaurav Agrawal, AOR

IA No.240235/2023

Mr. V.K. Biju, Adv.

Mr. Aniruddha Purushotham, AOR

Mrs. Ria Sachthey, Adv.

Mr. Chetanya Singh, Adv.

Mr. Avneet Singh, Adv.

Mrs. Vijay Lakshmi, Adv.

## UPON hearing the counsel the Court made the following O R D E R

- In order to facilitate the final hearing of the reference before the Constitution Bench, we request Ms Vidhi Thaker, counsel assisting Mr Siddhartha Dave, senior counsel who has been appointed as *Amicus Curiae*, to act as nodal counsel.
- 2 All the counsel appearing on behalf of the contesting parties and intervenors shall file their written submissions in electronic form on or before 15 December 2023 with the nodal counsel.
- Ms Vidhi Thaker, nodal counsel shall prepare a common compilation of case law, documents and written submissions filed by the parties in terms of the Circular dated 22 August 2023 issued for regulating the course of submissions in larger Bench cases.

- 4 The nodal counsel shall prepare soft copies of the common compilations duly indexed in terms of the above circular.
- The common compilation shall be e-filed on or before 30 December 2023. The common compilation shall be made available to all the parties and intervenors. The compilation shall be in the electronic form and shall be emailed to cmvc.dyc@gmail.com.
- The Registry shall notify the date for hearing of the reference preferably in the month of January 2024.

(CHETAN KUMAR) A.R.-cum-P.S.

(SAROJ KUMARI GAUR) Assistant Registrar